

Sale Of Land In District Bulandshahr

5110. SHRI RAM CHARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Village Pradhan Gram Sabha Mamura Paragana Dadri, Tehsil Sikandrabad, District Bulandshahr sold on patta of 81 bigha of land to a few persons at a nominal price of about Rs. 10,00 per bigha with the approval of the Sub-Divisional Magistrate in May, 1965;

(b) whether it is also a fact that out of the above referred land, 35 bighas have been sold at Rs. 200 per bigha by two of the above allottees for brick kiln construction with the approval of the Sub-Divisional Magistrate in March, 1966;

(c) whether it is also a fact that the said Pradhan again sold 90 bighas of the land to a few more persons at the old rate with the approval of the Sub-Magistrate in Jan. Feb., 1967;

(d) whether it is also a fact that the land referred to above has been allotted by the Pradhan to those persons who had land in their name or in the name of their fathers and no land has been given to the landless agricultural labourers and Harijans; and

(e) if so, what steps have been taken by Government against the Pradhan and to cancel the above pattas and allot this land to the landless agricultural labourers and Harijans?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Land Management Committee of the Goan Sabha of Mamura Pragana Dadri Tehsil, District Sikandrabad, leased out 30 Bighas 4 Biswas of pucca land to 6 persons through six separate leases at the rate of Rs- 10/- per lease. Prior approval of the Sub-Divisional Officer was neither necessary nor obtained.

(b) Out of the above mentioned land, 3 of the leases have transferred 13 Bighas 4 Biswas to 3 separate parties at the rate of

Rs. 600/- (approximately) per pucca Bigha, for which no approval of the Sub-Divisional Officer was necessary. The use for which the land was sold was not specified in the sale deed.

(c) The Land Management Committee leased out 29 Bighas 19 Biswas 3 Biswasins to other 4 persons at the rate of ten times the hereditary rate applicable to lands. No approval of the Sub-Divisional Magistrate was obtained in those cases. However, the mutation orders were passed by him in his capacity as a Revenue Court.

(d) It is a fact that above-mentioned land has been leased out by the Land Management Committee to persons most of whom have lands in their names or in the names of their fathers. No land out of the above has been leased out to landless labourers or Harijans.

(e) *Suo moto* proceedings have been started by the Sub-Divisional Officer for the cancellation of the leases given against the provisions of Zamindari Abolition and Land Reforms Act and the Rules framed thereunder. These proceedings are still pending. Also, Disciplinary proceedings for misusing the powers have been initiated against the pradhan of the Land Management Committee and he has been charge-sheeted. Proceedings for cancellation are judicial in nature and the land will become available only after eviation of leases is effected under law. The land will be leased out afresh thereafter by the Land Management Committee in accordance with the provisions contained in Sec.198(2) of the Zamindari Abolition and Land Reforms Act, 1950 and Rule 174(A) of the U.P. Zamindari Abolition and Land Reforms Rules, 1952.

राज्यों में डाक-तार भंगला समितियाँ

5111. श्री रामाबतार सास्त्री : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने समस्त राज्यों में डाक-तार भंगला समितियों का गठन कर लिया है ;